

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 20**

**C.P. (IB)/282(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **RAVINDRA BALIRAM CHAUDHARI V/s  
SUPREME INFRASTRUCTURE BOT PRIVATE  
LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Rohan Agarwal a/w Adv. Neha Patil i/b Adv. Vivaka Partners present for the Respondent.

Ld. Counsel for the Respondent informs that the consent terms have already been circulated and Counsel for the Operational Creditor confirms the fact. Parties are requested for one (1) week time to have it concluded. List this matter on Board on **25.04.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh